

**NATIONAL COMPANY LAW TRIBUNAL**  
**राष्ट्रीयकंपनीविधिअधिकरण**  
**CUTTACK BENCH**  
**कटकखंडपीठ**

**ORDER OF THE HEARING ON 31<sup>st</sup> JANUARY, 2024, 10:30 A.M.**

**CP No. 11/CB/2023, CA No. 35/CB/2023**

**Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj**  
**2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh**

Name of the Company	Sanjay Nilkanth Derkar & Anr. -Vs- Shree Vishnu Power & Energy Pvt. Ltd. & Ors.
Under Section	59 of Companies Act

**Hearing through: VC and Physical (Hybrid) Mode**

For Petitioner (s)

Mr. Saswat Kumar Acharya, Adv.  
 Mr. Arjun Agarwal, Adv

For Respondent (s)

Mr. Prachi Johri, Adv.

**ORDER**

**CA No. 35/CB/2023**

This is an application filed under Rule 55 R/w Rule 11 of NCLT, 2016. Ld. counsel Mr. S.K. Acharya along with Mr. Arjun Agarwal appeared for the applicant. Ld. counsel Ms. Prachi Johri appearing only for the R-3 Mr. Deppak Daga states that she already filed the vakalatnama for R-3 through e-filed but hardcopy not filed. Further, it appears from the previous daily orders, once she undertakes to file vakalatnama for all the respondents subsequently not filed vakalatnama. Now, today she made clear that she is appearing only for R-3. In respect of other respondents appeared advocate for the applicant said services were completed but affidavit of service not found in the record. Hence, to make clear registry is directed to send notice to R-1 and R-2 and R-4 by speed post and also by e-mail. Further, petitioner is directed to send the notice to R-1, R-2 and R-4 by e-mail and file affidavit of service already affected. At the request of respondent counsel two weeks' time is granted to file reply for R-3. List the matter on 20.02.2024.

**CP No. 11/CB/2023**

Both sides counsel present. List the matter on 20.02.2024.

Sd

**Kaushalendra Kumar Singh**  
**Member (Technical)**

Sd

**P. Mohan Raj**  
**Member (Judicial)**